

C.C.P.No.54/2009

In  
O.A.No.18/2004

Dated:-03.09.2012.

Hon'ble Sri Justice Alok Kumar Singh, Member (J)  
Hon'ble Sri S.P. Singh, Member (A)

For Applicant:-Kr. Gajendra Singh applicant in person.

For Respondents:-Sri S.P. Singh.

M.P.No.1424/2012.

This is an application for impleadment supported by an affidavit. Let impleadment be made.

Compliance affidavit has been filed today saying that the claim of the applicant in respect of interest has already been paid and a Cheque No.035357 dated 6.7.2012 in a tune of Rs.2,23,584/- has been given to the applicant (Annexure CA-1). It has been received by the applicant on 13.07.2012. The applicant has also received the amount subject to outcome of pending W.P.No.842 (SB) of 2010. (Annexure CA-2 and C.A.-3).

The applicant fairly conceded that compliance has been made ~~fully~~<sup>fully</sup> and finally.

Therefore, this C.C.P. is struck off in full and final satisfaction. Notices stand discharged.

Entry of order  
dated 3-9-12  
Brkwd  
04-9-12

S.P.Singh

Member (A)

Singh  
Member (J)

Amit/-